

RATIFIED

Minutes of M.No.15/10 held on 14.07.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 15/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 14.07.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:2/15/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
	HQ File :01/80/050/00186/AM10/	RLA File :03/94/040/01227/AM08/	Lic.No/Date:0310512659 23.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

2	Case No.:23/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00207/AM10/	RLA File :07/24/040/00682/AM09/	Lic.No/Date:0710063809 24.03.2009	Defer Date: 01.09.2009

Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 01.09.2009.

3	Case No.:22/15/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00206/AM10/	RLA File :32/24/040/00068/AM09/	Lic.No/Date:3210040136 01.04.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009: - 1. Specific list of item(s) of exports with quantity of each export products in Nos and net weight thereof. 2. Information in respect of items at Sl Nos. 3,5 and 11 of standard Deficiency Format, separately for each export product.			

4	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009: - 1. Input weight of each casting / forging and corresponding finished weight separately and quantities may be given in numbers. 2. Use of each component proposed for import in the manufacture of export product. 3. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 4. Length and weight of different types of pipes like seamless, welded pipes separately. 5. Weight of welding electrodes, wires, rods and fluxes separately. 6. Break up of switches, gauges, valves and traps. (Item no. 35). 7. Casting / forging pipe fittings, tube sheets, dished ends etc. should be given separately. (item No. (9)). 8. Details of item No. 19 of import. 9. Components made out of Aluminum Sheet. (item No. 31 of import.).			

	Case No.:16/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00200/AM10/	RLA File :04/24/040/00303/AM09/		

5		Lic.No/Date:0410103660 03.04.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009: - 1. Input weight of each casting / forging and corresponding finished weight separately and quantities may be given in numbers. 2. Use of each component proposed for import in the manufacture of export product. 3. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 4. Length and weight of different types of pipes like seamless, welded pipes separately. 5. Weight of welding electrodes, wires, rods and fluxes separately. 6. Break up of switches, gauges, valves and traps. (Item no. 33). 7. Casting / forging pipe fittings, tube sheets, dished ends etc. should be given separately. (item No. (9)).		

6	Case No.:17/15/80-ALC2/2009	Party Name:CMI FPE LTD.	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case closed
	HQ File :01/80/050/00201/AM10/	RLA File :03/94/040/01113/AM09/	Lic.No/Date:0310514965 08.04.2009	
	Decision : The Committee noted that RA vide their letter dt. 08/04/2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

Case No.:3/15/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
HQ File :01/80/050/00187/AM10/	RLA File :03/94/040/00132/AM10/	Lic.No/Date:0310521280 26.05.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
1. Description, quantity and net weight of export products may be specified as under:			
Sl.No	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressor		
	Model: 15T	180	43.56
	Model: 15T2	300	71.4
	Model: 231	75	4.05

	Model: 2340	800	39.6
	Model: 2475	1500	97.5
	Model: 5545	600	61.8
	Model: 7100	600	106.8
	Model: 3000	150	38.4
	Model:, 7T2	120	20.64
	Model: 7T4	30	5.1
	Model: SS3	2000	46.0
	Model: SS5	1500	69.04
	Model: SS10	100	6.8
	Model: TS5	900	42.3
2.	Vacuum Pumps		
	Model: V255	50	6.15
	Model: V244	50	4.15
Total:		8955	663.29

2. Quantities of import items from Sl. No 1 to 47, 49 to 71 & 75 to 84 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at S.No.45 may be reduced to 7955 numbers.
3. Quantities of Gasket material/ sheet at Sl No. 48, 73 & 74 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. Quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 72 & 85 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product

The Regional Authority may take necessary action accordingly.

8	Case No.:4/15/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00188/AM10/	RLA File :03/94/040/01084/AM09/	Lic.No/Date:0310521720 28.05.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009: - 1. Clarify the make of toner cartridge to be refilled. 2. Whether they are having agreement with the original tenor cartridge manufacturer for re-manufacture of such cartridge. 3. Forward a copy of Export Order.			

Case No.:24/15/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.		Status:Case deferred
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9			Meet No/Date:15/80-ALC2/2009 14.07.2009	
	HQ File :01/80/050/00208/AM10/	RLA File :03/94/040/00194/AM10/	Lic.No/Date:0310522982 08.06.2009	Defer Date: 01.09.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm application to the technical authority for examination and submission of comments. The case may be relisted on 01.09.2009.			

10	Case No.:18/15/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
	HQ File :01/80/050/00202/AM10/	RLA File :03/94/040/00091/AM10/	Lic.No/Date:0310523260 09.06.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

11	Case No.:21/15/80-ALC2/2009	Party Name:EMERSON PROCESS MANAGEMENT [INDIA] PVT. LTD.,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case closed
	HQ File :01/80/050/00205/AM10/	RLA File :03/94/040/00153/AM10/	Lic.No/Date:0310523680 11.06.2009	
	Decision : The Committee noted that RA vide their letter dt. 16.01.2009 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

12	Case No.:8/15/80-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00192/AM10/	RLA File :34/24/040/00170/AM09/	Lic.No/Date:3410024444 11.06.2009	Defer Date: 01.09.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm application to the technical authority for examination and submission of comments. The case may be relisted on 01.09.2009.			

	Case No.:19/15/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
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	HQ File :01/80/050/00203/AM10/	RLA File :03/94/040/00151/AM10/	Lic.No/Date:0310523841 12.06.2009	
13	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

	Case No.:6/15/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
	HQ File :01/80/050/00190/AM10/	RLA File :02/24/040/00045/AM10/	Lic.No/Date:0210127644 12.06.2009	
14	Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis based on a similar case approved by NC in its meeting dated 26.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Total net export weight of 28.941 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 2584 Nos. on net to net basis. The duty free weight of import item may be restricted to 29652 Kgs. inclusive of 2.5 % wastage after 20 % recovery The Regional Authority may take necessary action accordingly.			

	Case No.:7/15/80-ALC2/2009	Party Name:SEJASMI INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
	HQ File :01/80/050/00191/AM10/	RLA File :08/24/040/00047/AM10/	Lic.No/Date:0810080706 12.06.2009	
15	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 26250 Kgs inclusive of a wastage of 5 %. 2. Quantity of import item at Sl. No. 2 may be allowed as 150000 Nos (7500 Kgs) on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:25/15/80-ALC2/2009	Party Name:ATS CONVEYORS INDIA PRIVATE LIMITED		Status:Case approved
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16			Meet No/Date:15/80-ALC2/2009 14.07.2009	
	HQ File :01/80/050/00209/AM10/	RLA File :31/21/040/00034/AM10/	Lic.No/Date:3110038840 15.06.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

17	Case No.:20/15/80-ALC2/2009	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case approved
	HQ File :01/80/050/00204/AM10/	RLA File :03/94/040/00210/AM10/	Lic.No/Date:0310524791 18.06.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import items may be allowed as applied for by the firm inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

18	Case No.:1/15/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00185/AM10/	RLA File :03/94/040/00237/AM10/	Lic.No/Date:0310526625 01.07.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 01.09.2009.			

19	Case No.:5/15/80-ALC2/2009	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00189/AM10/	RLA File :07/24/040/00138/AM10/	Lic.No/Date:0710065722 02.07.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 01.09.2009.			

20	Case No.:9/15/80-ALC2/2009	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00193/AM10/	RLA File :02/24/040/00276/AM09/	Lic.No/Date:0210128607 03.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:10/15/80-ALC2/2009	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00194/AM10/	RLA File :02/24/040/00277/AM09/	Lic.No/Date:0210128612 03.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 01.09.2009.			

23	Case No.:11/15/80-ALC2/2009	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00195/AM10/	RLA File :02/24/040/00278/AM09/	Lic.No/Date:0210128615 03.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:13/15/80-ALC2/2009	Party Name:MAN DIESEL INDIA LIMITED	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00197/AM10/	RLA File :03/95/040/00161/AM10/	Lic.No/Date:0310527413 06.07.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

25	Case No.:14/15/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00198/AM10/	RLA File :08/24/040/00074/AM10/	Lic.No/Date:0810081260 07.07.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 01.09.2009.			

	Case No.:26/15/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00210/AM10/	RLA File :31/24/040/00051/AM10/	Lic.No/Date:3110039118 07.07.2009	Defer Date: 01.09.2009

26	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 01.09.2009.			
27	Case No.:27/15/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/80-ALC2/2009 14.07.2009	Status:Case deferred
	HQ File :01/80/050/00211/AM10/	RLA File :07/24/040/00085/AM10/	Lic.No/Date:0710065834 08.07.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 01.09.2009.			

Case No.A/R-25	M/s. VA Tech Wabag Ltd.,	HQ F.No.01/80/50/01192/AM08/DES-I/	Lic.No. & Date
Meeting No. 15/10		RLA F.No.05/24/040/825/AM08	0510215259
Date: 14.07.2009		Ratification of Norms	Dt.21.01.2008

The Committee reviewed the case based on the representation received from the firm. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Total piping length of 12885 mtrs. may be specified with the quantity of export product.
2. Import of all the items may be allowed on net to net basis with accountability clause.
3. Import of spares may be allowed as per policy for spares.

The Regional Authority may take necessary action accordingly.

Case No. C-08	M/s. Sakshi International, Ludhiana	F.No. 01/80/162/ 391/AM10/DES.I	
Meeting No. 15/10		Fixation of wastage norms for 100 % EOU	
Date: 14.07.2009			

The representative of the DIPP present in the meeting informed the Committee that they had already recommended wastage norms in this case to BOA vide their U.O. No.7/33/08-TSW/46 dt.10.04.2008. The Committee, after deliberating upon the case, decided to ratify the wastage norms in respect of the following products of the applicant firm as under:-

Wastage norms for ventilation Jali & Bathroom Jali

Export Item	Quantity	Import item	Quantity
Ventilation Jali of various sizes	1 kg.	GP Sheet of relevant grade and thickness	1.1 kg./kg. content in the export product
Brackets (with holes) of various sizes	1 kg.	GP Sheet of relevant grade and thickness	1.15 kg./kg. content in the export product
Washers (with holes) of various sizes	1 kg.	GP Sheet of relevant grade and thickness	2.0 kg./kg. content in the export product
Bathroom Jali of various sizes	1 kg.	GP Sheet of relevant grade and thickness	1.30 kg./kg. content in the export product
Bathroom Jali sizes (with pipe cutting) of various sizes	1 kg.	GP Sheet of relevant grade and thickness	1.45 kg./kg. content in the export product

Wastage norms for Manasjett.

Sl.No.	Item	Wastage recommended
1.	MANSJETT 8mm to 170mm thickness	9% on the relevant inputs for this product.
2.	MANSJETT 155mm DYP & 170 DYP	
3.	MANSJETT inner and outer corner	
4.	MANSJETT PATTI 10cm x 10, 25 & 50 meter	8% on the relevant inputs for this product.
5.	MANSJETT PATTI 12cm x 10 & 50 meter	
6.	MANSJETT Butyl 137 x 37 cm & 40 x 40 cm,	5% on the relevant inputs for this product.
7.	MANSJETT Butyl Patti 10 cm x 5 meter, 10 meter, 15 meter, 20 meter,	
8.	MANSJETT Butyl Patti 8cm x 20 meter,	
9.	MANSJETT Butyl Patti 4cm x 20 meter,	

The Development Commissioner may take necessary action accordingly.

Case No. C-09	M/s. Sundaram Bleisthal (P) Ltd.,	F.No. 01/80/162/ 390/AM10/DES.I	Lic.No. & Date
Meeting No. 15/10		Fixation of wastage norms for 100% EOU	
Date: 14.07.2009			

The representative of the DC(MSME) present in the meeting recommended the wastage norms in respect of the products manufactured by the applicant firm. The Committee, after deliberating upon the case, decided to ratify the wastage norms in respect of the following product of the applicant firm after taking clue from SION C-2022 as under:-

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Export Item	Quantity	Import item	Quantity
Power metal valve guides	1 kg.	Iron Powder	1.05 kg./kg. content in the export product

The Development Commissioner may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman